## Government of NCT of Delhi Delhi Disaster Management Authority

No. F/02/07/2020/S.I / 44

ORDER

Date: 13.04.2020

Whereas, Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organisation and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Govt. of India has notified lockdown all over India, including the territory of NCT of Delhi, w.e.f. 25<sup>th</sup> March, 2020 till midnight of 14<sup>th</sup> April, 2020 to curb the menace of "COVID-19";

And whereas, Delhi Disaster Management Authority has issued various orders/ instructions from time to time to all concerned authorities to take all required measures to appropriately deal with the situation;

And whereas, Union Home Secretary, Govt. of India, in his D.O. No. 40-3/2020-DMA-I(A) dated 12.04.2020 has expressed his concern that in some parts of the country, the guidelines and clarifications on lockdown measures are not being implemented in letter and spirit. Specifically,

- (i) trucks carrying essential and non-essential goods are being detained;
- workers needed for operation of manufacturing units of essential goods, and other exempted categories are not getting authorizations/passes for their movement;
- (iii) inter-State movement of goods and personnel related to categories (i) & (ii) above is getting impeded as passes/authorizations issued by authorities of one State/UT Government are not being respected by the authorities of other States/UTs; and
- (iv) operations of cold storage and warehouses are not being allowed.

And whereas, the aforesaid restrictions, with regard to activities specifically permitted by MHA, have the potential of creating shortages of essential commodities. With a view to bringing in clarity at the implementation level, the following are being reiterated for strict observance by the authorities at various levels:

- (i) Inter-state and intra-state movement of all trucks and other goods/carrier vehicles with one driver and one additional person is allowed as long as the driver is carrying a valid driver's license. This is irrespective of the nature of the cargo, whether essential or otherwise. No further permit or approval would be required.
- (ii) Empty trucks/goods carriers should also be allowed to operate while on way to pick up goods, or returning after completing a delivery. Hence, there is no cause to stop empty trucks provided they have valid documents such as driving license & road permit etc.
- (iii) Local authorities should actively facilitate the movement of truck drivers and cleaners from their place of residence to location of their trucks.
- (iv) Local authorities should facilitate the easy to and fro movement of workers to workplace and back, in respect of all the permitted industrial/commercial activities.

- (v) Railways, Airports, Seaports, and Customs authorities have already been authorized to issue passes for their staff and contractual labour. This may be ensured.
- (vi) Regarding issuance of passes to workers engaged in the manufacturing of permitted categories, it is advised to expeditiously issue passes on the basis of authorizations issued by companies/ organizations. The field authorities shall ensure that these passes are honoured for movement within NCT of Delhi.
- (vii) MSMEs engaged in the manufacture of essential items like wheat flour (Aata), pulses (Dal) and edible oils should be allowed to function freely, without any hindrances.
- (viii) Warehouses/cold storage should be allowed to freely function with allowance for to and fro movement of trucks and without regard to the nature of the goods whether essential or otherwise. Warehouses of companies should also be allowed to operate.

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, Govt. of NCT of Delhi hereby directs that these stipulations will apply to all areas other than the areas requiring containment, quarantine and surveillance measures (hotspots) as per the guidelines of Ministry of Health and Family Welfare (MoHFW), Government of India where restrictions have already been imposed for preventing the spread of COVID-19. Further, It is clarified that movement of persons and vehicles, as above, shall be subject to strict adherence to norms of hygienic and social distancing, as is required in the context of COVID-19.

Spl. C.P (Traffic), Spl. C.P. (Law & Order) North, Spl. C.P. (Law & Order) South, Delhi Police, all District Magistrates and their counterpart District Deputy Commissioners of Police are hereby directed to ensure the compliance of the above instructions, so that there is no ambiguity at the ground level, and activities allowed by MHA are carried without any hindrance.

(Vijay Dev) Chief Secretary, Delhi To,

- 1. Spl. C.P (Traffic), Delhi Police.
- 2. Spl. C.P. (Law & Order) North
- 3. Spl. C.P. (Law & Order) South
- 4. All District Magistrates
- 5. All District Deputy Commissioners of Police

## Copy for information to:-

- 1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
- 2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
- 3. Secretary to Hon'ble Transport Minister, Delhi.
- 4. Addl. Chief Secretary (Home), Delhi.
- 5. Commissioner of Delhi Police.
- 6. Pr. Secretary (Revenue)-cum-Divisional Commissioner, Delhi.
- 7. Chairman, New Delhi Municipal Council.
- 8. Commissioner (South DMC/ East DMC/ North DMC).
- 9. Secretary (Health & Family Welfare), Delhi.
- 10. Director, DIP, Delhi for wide publicity.
- 11. SIO, NIC for uploading the same on the website of Delhi Government.